

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.225-IA/242(AHM)2024
in
C.P.(IB)/147(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

INTEC Capital Ltd
V/s
H V Synthetic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Yogtni Tatke, Adv (proxy)
For the Respondent :

ORDER

IA/242(AHM)2024

The progress report for the Interlocutory Application by the Interim Resolution Professional under the provisions of Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 for filing the report certifying reconstitution of Committee of Creditors under section 21 (1) of the Insolvency and Bankruptcy Code, 2016 along with an Affidavit verifying Application is filed by the Liquidator. The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly **IA/242(AHM)2024** stands disposed of.

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SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)